

38  
28.1.2014

O.A.No. 76/2011

Hon'ble Sri Navneet Kumar, M(J)  
Hon'ble Ms. Jayati Chandra, M(A)

In support of the call given by the Oudh Bar Association, the members of the CAT Bar Association has also resolved that the lawyers shall abstain from judicial work.

List this case on 05-2-2014

J. Ch  
Member (A)

J.  
Member (J)

HLS/-

39  
05-2-2014

No sufficient time left.

List on 22-4-2014,

P.B.C.

40  
22-4-2014

No sufficient time left.

List on 09-7-2014,

P.B.C.

41  
09-7-2014

No sufficient time left.

List on 26-8-2014,

P.B.C.

O.A.No.76/2011

26.08.2014.

~~or  
Copy & order  
dated 26-8-14  
Proper  
29-8-14~~  
List is being revised. None is present on behalf of the applicant. Sri Ankit Srivastava holding brief for Sri Anurag Srivastava, learned counsel for respondents is present.

Today, there is neither any request for pass-over nor any request for adjournment. It appears that applicant is not interested in pursuing the OA. Accordingly, the OA is dismissed in default and for non-prosecution.

J. Ch  
(Ms. Jayati Chandra)  
Member (A)

V.R. Groswal  
(Navneet Kumar)  
Member (J)

Amit/-